

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 652 OF 2001

ALLAHABAD THIS THE 08th DAY OF SEPTEMBER, 2003

HON'BLE MR.JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MR. D. R. TIWARI, A.M.

1. Dinesh Kumar Mishra son of Shri L.N. Mishra presently employed in the office of the S.D.E. (A/C & Elec.) C.T.O. compound, under G.M.T.D. Kanpur.
2. Ram suresh son of Shri Bhagirath, Presently employed in the office of the S.D.E. (A/C & Elec.), C.T.O., Compound, under the G.M.T.D., Kanpur.
3. Mehtab Ahmad son of Abdul Mazid, presently employed in the office of S.D.E. Power Plant Benjhbar, under the G.M.T.D., Kanpur.

....Applicants

(By Advocate : Shri R.P. Singh)

V E R S U S

1. Union of India through the secretary, Ministry of Communications, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Telecommunications Eastern U.P., Lucknow.
3. The General Manager, Telecom, The Mall, Kanpur.
4. Superintending Engineer, Civil Wing, Electrical, Hazratganj, Lucknow.

....Respondents

(By Advocate : Shri R.C. Joshi)

O R D E R

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

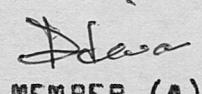
By this O.A. filed under section 19 of Administrative

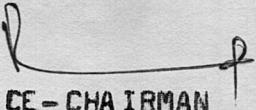
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Tribunals Act, 1985, the applicant has sought the relief against the officers of Bharat Sanchar Nigam Limited (in short BSNL) which is a corporation. The applicant was group 'D' employee. It is not disputed that all Group 'D' employees of department have been absorbed in B.S.N.L. It is submitted that Central Government has not issued any notification under section 14(2) of A.T. Act, 1985 conferring jurisdiction ~~of~~ ^{on} this Tribunal to hear the disputes against the Bharat Sanchar Nigam Limited.

2. The legal position in this regard has been well settled by the Judgments of Division Bench of Delhi High Court in Civil Writ Petition No.2702/01 decided on 24.08.2001 in the case of SHRI R.GOPAL VERMA VS. UNION OF INDIA AND OTHERS ^{reported in 2002(1)AISLJ 352} ~~and another~~ Judgment of Mumbai High Court in Civil Writ Petition No.2112/02 in the case of BHARAT SANCHAR NIGAM LIMITED VS. A.R. PATIL reported in 2002(3)ATJ 1.

3. In the circumstances, the O.A. is dismissed as not maintainable. The applicant may raise his grievance before the appropriate forum. No order as to costs.


MEMBER (A)


VICE-CHAIRMAN

shukla/-